

FIR No. 214/2014
PS: Crime Branch
State Vs. Gulshan etc.
U/s 20/29 NDPS Act

28.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Atul Guleria, Counsel for accused-applicant
(through video conferencing)

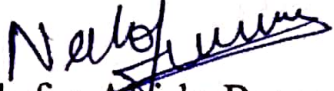
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of the accused-applicant Gulshan Kumar in case FIR No. 214/2014.

Report is received from Jail Superintendent.

Ld. counsel for the accused-applicant submits that he has not been supplied with copy of the report. Reader of the Court is directed to forward copy of the report received to the Ld. counsel for the accused-applicant.

For further consideration, put up on **04.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.07.2020

FIR No. 243/2018
PS: Nabi Karim
State Vs. Akash Gautam

28.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

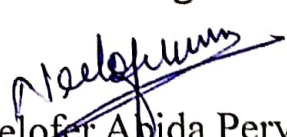
None for applicant.

This is an application on behalf of the surety-applicant for release of original documents.

Report is received regarding surrender of accused Akash Gautam from jail.

Office reports that original document of the surety i.e. Driving License of the surety is available on record.

In view thereof, application is allowed and it is ordered that original document of the surety be returned against receipt and on proper identification. ^{after cancellation of endorsements}


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.07.2020

FIR No. 43/2018
PS: Sadar Bazar
State Vs. Ravi Kohli
U/s 302/34 IPC

28.07.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

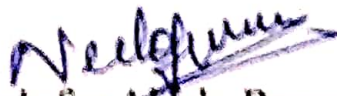
Sh. Sunil Tiwari, Counsel for accused (through video conferencing)

This is third application under Section 439 CrPC for grant of interim bail of 45 days filed on behalf of accused Ravi Kohli in case FIR No.43/2018.

IO has filed report that there is no previous involvement of the accused in any other case.

Let custody certificate and conduct report in respect of the accused-applicant be also called for from Superintendent Jail.

For report and consideration, put up on 05.08.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.07.2020

FIR No. 262/2019
PS: Nabi Karim
State Vs. Rizwan @ Raju
U/s 302/307/34 IPC

28.07.2020

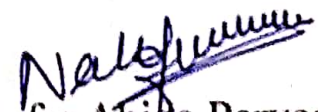
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Anil Kumar, Counsel for accused (through video conferencing)

This is application under Section 439 CrPC for grant of interim bail of 30 days filed on behalf of accused Rizwan @ Raju in case FIR No.262/2018.

Ld. counsel for the accused-applicant submits that interim bail is sought as ~~one~~ ^{two} daughters of the accused-applicant has expired on 26.07.2020.

Let the averments made in the application and document annexed be got verified.

For report and consideration, put up on **04.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.07.2020

FIR No. 86/2018
PS: Crime Branch
State Vs. Pramod Kumar
U/s 20 of NDPS Act

28.07.2020

Application is put up before this Court, as it is informed by the staff of the Court of Sh. Deepak Dabas, Ld. ASJ, Delhi that Ld. Presiding Officer is not holding court due to covid-19 infection, as Link Court.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Praveen Aggarwal, Counsel for accused-applicant
(through video conferencing)

Hearing is conducted through video conferencing.

This is an application for grant of interim bail for 45 days on behalf of accused Pramod Kumar in case FIR No. 86/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. Counsel submits that interim bail is being sought on the ground of outbreak of covid-19 pandemic and the guidelines issued by the the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 for release of UTPs on 45 days interim bail in order to decongest the prisons in the wake of the outbreak of covid-19. Ld. Counsel submits that the application may be considered with leniency under the guidelines as the family of the accused is facing acute hardship, accused being the only earning hand.

Ld. Addl. PP, on the other hand, submits that accused-

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applicant is facing trial for recovery of 53 kgs of Ganja from his possession which is a commercial quantity of the contraband. That co-accused of the accused-applicant was also found in possession of 51 kgs of ganja at the time they apprehended by the police. That case of the accused-applicant does not fall under the guidelines issued by the the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 for release of UTPs on 45 days interim bail in order to decongest the prisons in the wake of the outbreak of covid-19. Heard.

The applicant is an accused in a case involving commission of offence under the NDPS Act arising from a recovery of commercial quantity i.e. 53 Kgs of Ganja. Following the out break of covid-19 a High Powered Committee of Hon'ble the High Court of Delhi constituted in pursuance to the directions of Hon'ble the Supreme Court of India passed in writ petition no. 01/2020, has deliberated upon measures to be taken in the wake of the outbreak of covid-19 in respect of prevention screening, identification and treatment of prisoners and in order to address the issue of over crowding in jails so that social distancing protocol is enabled effectively and in order to decongest the prisons has issued guidelines from time to time laying down various criteria for release of undertrial prisoners on 45 days interim bail. However, under each single of the guidelines issued from time to time, undertrial prisoners involved in commission of offences under the NDPS Act pertaining to intermediary / commercial quantities of the contraband have been specifically excluded. As no other ground except the out break of covid-19 has been raised, no ground is

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made out to grant interim bail to the accused-applicant who is involved in the commission of offences under the NDPS Act pertaining to commercial quantity of the contraband. **Application of accused Pramod Kumar for grant of interim bail in case FIR No.86/2018 is accordingly dismissed.**

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(Neelofer Abida Perveen)
Link ASJ (Central)THC/Delhi
28.07.2020

FIR No. 99/2019
PS: Timarpur
State Vs. Shahrukh
U/s 302/307/34 IPC

28.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

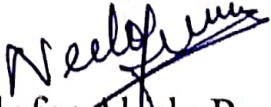
Sh. Ghanshyam Mishra, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Shahrukh in case FIR No. 99/2019.

Reply to the application not filed by the IO. Let the same be filed on or before the next date of hearing.

For reply and consideration, put up on **06.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.07.2020

FIR No. 99/2019
PS: Timarpur
State Vs. Jishan
U/s 302/307/34 IPC

28.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

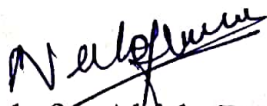
Sh. Ghanshyam Mishra, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Mohd. Jishan in case FIR No. 99/2019.

Reply to the application not filed by the IO. Let the same be filed on or before the next date of hearing.

For reply and consideration, put up on **06.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.07.2020

FIR No. 245/2017

PS: Burari

State Vs. Sahib Khan @ Bunty

U/s 302/201/34 IPC

28.07.2020

Fresh application received. Be registered

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

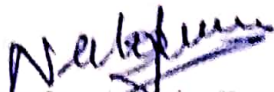
Sh. Javed Alvi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days on behalf of accused Sahib Khan @ Bunty in case FIR No. 245/2017 on the ground of illness of his wife.

Let medical health condition of the wife of the accused-applicant, medical documents annexed with the application and family status of the accused-applicant be got verified.

For report and consideration, put up on **05.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.07.2020

FIR No. 468/2018
PS: Burari
State Vs. Kanhiya
U/s 302/207/323 IPC

28.07.2020

Fresh application received. Be registered.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

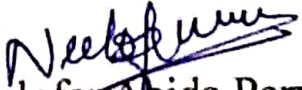
None for accused-applicant.

This is an application for grant of bail filed on behalf of accused Kanhiya in case FIR No.468/2018.

Ld. counsel for accused-applicant when telephonically contacted, informed that he is not able to connect to the Webex Meet due to server problem at his end.

Reply be also called from the IO for the next date of hearing

For consideration, put up on **06.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.07.2020

FIR No. 76/2017
PS: Gulabi Bagh
State Vs. Suraj
U/s 307/452/506/34 IPC

28.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Satish Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Suraj in case FIR No. 76/2017.

Ld. counsel for the accused-applicant contended that the applicant has been falsely implicated on the statement of the complainant. That the complainant has already been examined and discharged. That sister of the complainant has also been examined by the prosecution, who has not supported the case of the prosecution. that no recovery is effected at the instance of the accused. that the only injury on the persona of the complainant was opined to be simple which was subsequently changed to grievous without any basis as the complainant was discharged from the hospital the same day. That co-accused have already been released on bail. That accused have been falsely implicated due to previous enmity with the complainant as they were witnesses in another criminal case involving the complainants family. That accused-applicant is innocent and has clean antecedents.

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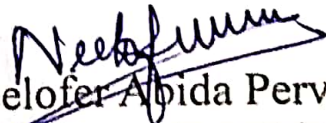
Ld. Addl. PP, on the other hand, submitted that the case was registered on complaint of Nitin on the allegations that on 16.07.17 at about 9:00 am accused-applicant Suraj with co-accused Rajeev and Sanjeev entered his home and attacked with the Razor on his neck to kill him. After that they ran away from the spot and that it is accused applicant who is alleged to have inflicted the razor injury. That accused-applicant does not have clean antecedents.

Heard.

The accused-applicant is alleged to have entered the house of the complainant and to have inflicted injury on the neck with a sharp razor blade. The injury initially was opined to be simple in nature but subsequently it was found to be grievous. The complainant has now been examined and the co accused have already been granted bail. In such facts and circumstances, taking into consideration that injury at the first instance was opined to be simple in nature, complainant has now been examined, as the trial is likely to take some time to conclude due to prevailing situation arising out of out break of covid-19 pandemic and also as the co-accused have already been granted bail, application is allowed and accused-applicant Suraj is granted regular bail subject to furnishing personal bond in the sum of Rs.30,000/- with two sureties in the like amount and subject to the condition that prior to his release, accused-applicant shall deposit his passport if he holds one with the IO. That accused shall give the mobile phone number of self and of at least one other responsible family member besides that of the sureties to the IO and the Court. Accused and sureties

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shall ensure that the mobile phone numbers provided remain throughout on switched on mode with location activated and shared with the IO. That accused-applicant shall confirm his location to the IO after every 15 day telephonically. That he shall scrupulously appear on each and every date of hearing before the court so as not to cause any obstruction or delay to its progress and he shall not interfere with the proceedings in any manner, that he shall not engage in any criminal activity, that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer or tamper with the evidence. That accused and sureties shall not change their mobile phone numbers and addresses without prior intimation to the IO and that accused and sureties shall also intimate the IO in the event of change of address. Accused-applicant Suraj is directed to mark his presence before the SHO PS Gulabi Bagh once in a month. Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.07.2020

FIR No. 243/2017
PS: Burari
State Vs. Sahib Khan @ Bunty
U/s 302/201/34 IPC

28.07.2020

Fresh application received. Be registered

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)


Sh. Javed Alvi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days on behalf of accused Sahib Khan @ Bunty in case FIR No. 243/2017 on the ground of illness of his wife.

Let medical health condition of the wife of the accused-applicant, medical documents annexed with the application and family status of the accused-applicant be got verified.

For report and consideration, put up on 05.08.2020.


(Neelofer Abifa Perveen)
ASJ (Central) JHC/Delhi
28.07.2020

FIR No. 80/2018
PS: Crime Branch
State Vs. Ansalam Nayak
U/s 20NDPS Act

28.07.2020

Application is put up before this Court, as it is informed by the staff of the Court of Sh. Deepak Dabas, Ld. ASJ, Delhi that Ld. Presiding Officer is not holding court due to covid-19 infection, as Link Court.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Puneet Jaiswal, counsel for accused (through video conferencing)

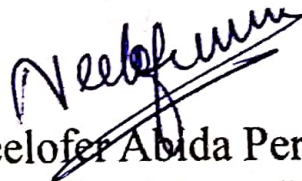
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail for 30 days on behalf of the accused-applicant Ansalam Nayak in case FIR No. 80/2018.

Report is received from Jail Superintendent.

Ld. counsel for the accused-applicant submits that he has not been supplied with copy of the report. Reader of the Court is directed to forward copy of the report received to the Ld. counsel for the accused-applicant.

For further consideration, put up on **05.08.2020**.


(Neelofer Abida Perveen)
Link Special (Central)THC/Delhi
28.07.2020

FIR No. 27/2019

PS: Wazirabad

State Vs. Vijay @ Sunil @ Munna

U/s 15/61/85 NDPS Act

28.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

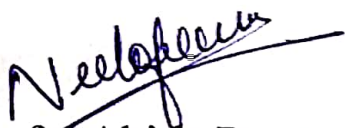
Sh.Sudarshan Singh, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail filed on behalf of accused Vijay @ Sunil @ Munna in case FIR No. 27/2019.

Ld. Addl. PP seeks some more time to go through the record.

For consideration, put up on **04.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.07.2020

FIR No. 125/2018
PS: Chandni Mahal
State Vs. Sadiq
U/s 304B/306/498A/34 IPC

28.07.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Thomas, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

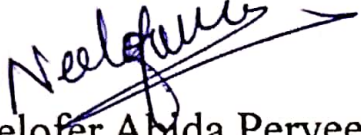
This is an application for grant of interim bail filed on behalf of accused Sadiq in case FIR No.125/2018 invoking guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 20.06.2020.

Report in respect of accused Sadiq is received from Jail Superintendent to the effect that accused Sadiq is in custody in the present case from 16.07.2018 and that the over all conduct of accused-applicant in jail is satisfactory/good and he has not been awarded any punishment in jail today. As per report received from the IO, accused-applicant is not involved in any other case.

Accused-applicant is the husband of the deceased and has been in custody for over two year. In such facts and circumstances relying upon the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 20.06.2020 for release of undertrial prisoners for 45 days interim bail in order to decongest the prisons in Delhi in the



wake of out break of covid-19 pandemic, and as the accused-applicant fulfills all the criteria prescribed under the guidelines, **interim bail for 45 days is granted to the accused Sadiq in case FIR No. 125/2018 on furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of the Jail Superintendent concerned** and subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that during the period of interim bail he shall not in any manner threaten/influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish his/her mobile phone number and that of one responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCT Delhi without the prior permission of the IO.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.07.2020

FIR No. 29/2019
PS Kamla Market
State v. Javed
U/s 307/509/34 IPC and 25/27/54/59 Arms Act

28.07.2020

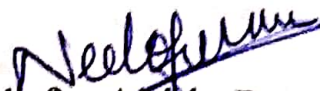
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Sudhir Goswami, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This an application for calling the status report from the Tihar Jail in respect of accused Javed on behalf of wife of the accused-applicant namely Afsana Begum.

Ld. counsel for the applicant has been called upon to show to the Court in under what provision of law, the present application has been filed on which Ld. counsel submits that application has been filed general. At this stage, Ld. counsel for the accused-applicant submits that he does not want to press upon the present application and that the same may be dismissed as having been withdrawn. It is ordered accordingly. **The application for calling the status report from the Tihar Jail in respect of accused Javed on behalf of wife of the accused-applicant namely Afsana Begum is dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.07.2020

FIR No. 243/2017

PS: Burari

State Vs. Jaswant Singh @ Raja

U/s 363/365/302/120B/34 IPC and 25 Arms Act

28.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)


Sh. Piyush Pahuja, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days on behalf of accused-applicant Jaswant Singh @ Raja in case FIR No. 243/2017 invoking the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. counsel for the accused-applicant seeks some more time to file judicial pronouncements.

For consideration, put up on **31.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
28.07.2020

FIR No. 43/2018
PS: Sadar Bazar
State Vs. Shakir
U/s 302/34 IPC

28.07.2020

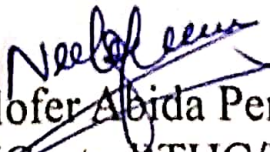
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Diwanshu Sehgal, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days on behalf of accused Shakir in case FIR No. 43/2018 invoking guidelines issued by High Powered Committee of High Court of Delhi dated 18.05.2020 for release of the UTPs in order to decongest the prisons in Delhi due to out break of covid-19 pandemic.

As per report of the IO, accused-applicant is not previously involved in any other case.

Custody certificate and conduct report in respect of the accused-applicant not received from jail. Same be now called for 31.07.2020.

For report and consideration, put up on **31.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
28.07.2020